(b) whether efforts are being made to display at the Vidisha Archaeological Museum the other articles found in that District which are at present being kept in the British Museum and Gwalior Museum and if not, what are the reasons therefor?]

शिक्षा तथा युवा-सेवा मंत्रालय में उपमंत्री (श्रीमती जहानारा जयपाल सिंह) : (क) वस्तुओं को भोपाल में रखा गया है, क्योंकि खुदाई करने वाले उनका इस समय अध्ययन कर रहे हैं।

(ख) जी, नहीं। विदिशा की वस्तुओं पर जो इस समय ब्रिटिश संग्रहालय और ग्वालियर संग्रहालय में रखी हैं, सरकार का कोई स्वाम्याधिकार नहीं है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The objects are kept at Bhopal as they are at present under study by the excavator

(b) No, Sir Government has no proprietory right over the objects from Vidisha which are at present kept in the British Museum and Gwalior Museum

1100 [*Transferred to the 20th March 1969*]

हरियाणा के राज्यपाल के विरुद्ध आरोप

1101 डा० भाई महावीर : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि हरियाणा विधान सभा में विरोधी दल के नेता राव वीरेन्द्र सिंह ने राज्यपाल पर यह आरोप लगाया है कि वे असवैधानिक रवैया अपना रहे हैं, और

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो, तो क्या केन्द्र सरकार ने इस मामले में राज्यपाल से पूछताछ की है, और यदि हां, तो राज्यपाल से क्या उत्तर प्राप्त हुआ है?

†[CHARGES AGAINST GOVERNOR OF HARYANA

1101 DR BHAI MAHAVIR Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Rao Birendar Singh, Leader of Opposition in Haryana Assembly, has recently levelled the charge against the Governor of Haryana that he is acting unconstitutionally; and

(b) if the reply to part (a) above be in the affirmative, whether the Central Government have made any enquiry from the Governor in the matter, and if so, what is the reply received from the Governor?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) राज्य सरकार द्वारा भेजी गई सूचना के अनुसार हरियाणा के राज्यपाल के विरुद्ध राव वीरेन्द्र सिंह द्वारा लगाये गये किन्हीं ऐसे आरोपों की जानकारी न तो राज्यपाल को और न ही मुख्य मंत्री को है कि वह असवैधानिक रवैया अपना रहे हैं।

(ख) प्रश्न नहीं उठता।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHKLA) (a) According to information furnished by the State Government neither the Governor nor the Chief Minister is aware of any charges alleged to have been levelled by Rao Birender Singh against the Governor of Harvana that he is acting unconstitutionally.

(b) Does not arise]

FOREIGN LOBBIES IN INDIA

1102 SHRI JAGAT NARAIN:
SHRI SYED HUSSAIN.

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether Government are aware that Russian, American Chinese and Pakistani lobbies are working in the country and are receiving funds from foreign countries regularly for organising conferences and seminars and for encouraging sabotage, strikes and other activities to safeguard the interests of the countries they support,

(b) the nature of the report of the Intelligence Department in this regard, and

(c) the action proposed to be taken by Government against such elements?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) (a) to (c) The report of the Intelligence Bureau on the use of foreign money in the last General Elections and for other purposes has been carefully considered Government will make a statement on the subject in the current session of Parliament.

†[ ] English translation.